

MR. CHAIRMAN : Hon'ble Speaker would come by that time. You please don't worry.

SHRIMATI SUSHMA SWARAJ : You have caused worry and now asking as to why I am worried. You know as to why I am worried.

MR. CHAIRMAN : Now, we shall take up matters under Rule 377. Shri Chhatra Pal Singh.

18.02 hrs.

MATTERS UNDER RULE 377

(i) **Need for construction of a bridge over river Ganga at Anupshahar in U.P.**

[Translation]

SHRI CHHATRAPAL SINGH (Bulandshahar) : Anupshahar under my parliamentary constituency Bulandshahar is an important commercial and religious centre. There are many educational institutions here. It is situated on the banks of river Ganga. On the other side of Ganga river is Badaun district but there is no permanent bridge on river Ganga for connecting these two districts. During winter season, a pontoon bridge is erected but during the remaining 8 months of the year, there is no arrangement to cross the river as a result of which the people of both districts have to face difficulties and it adversely affects the trade, education and religious feelings.

Through you, I would like to request the Union Government to construct a permanent bridge over river Ganga at Anupshahar.

(ii) **Need to open L.P.G. outlets in Ratlam and Mandsaur districts of Madhya Pradesh**

DR. LAXMINARAYAN PANDEY (Mandsaur) : People at many places in Madhya Pradesh are facing lot of difficulties due to lack of L.P.G. connections. In many cities the waiting lists for L.P.G. connections have become very long. The situation is such that there is shortage of fuel in rural areas and the demand for L.P.G. has been increasing in small towns also. Alongwith big cities, there are also some places which had been district headquarters or the state capitals earlier. Jawara in Ratlam district and Shyamgarh, Manasa and Garodha in Mandsaur district are prominent among them. These places also fulfil all the requirements for opening gas agencies there.

At last, I would request the Minister of Petroleum to

open L.P.G. Agencies in Jawra town of Ratlam district and Shyamgarh, Manasa and Garodha of Mandsaur district so that the problems of consumers could be solved. In this context, I would also request that new gas agencies should be opened at such places where the waiting list is long.

(iii) **Need to transfer one Post of AIR Correspondent from Bhuj Akashvani Kendra to Rajkot**

DR. VALLABH BHAI KATHIRIA (Rajkot) : Justice has not been done to the six border and coastal districts of Saurashtra by creating only a post of news correspondent for Akashvani Kendra of Rajkot which is the old capital of Saurashtra region of Gujarat. It has adversely affected the news coverage of this area in national news. There are two posts of news correspondents at Bhuj Centre. Therefore, we all political representatives, social organisations demand that one post of Barraki (Bhuj) may be transferred from Bhuj to Rajkot Kendra so that this region could find place in national news.

The Union Government is requested to take action in this regard at the earlier.

(iv) **Need for Early Implementation of Economic Package Declared for Jammu and Kashmir**

[English]

SHRI MANGAT RAM SHARMA (Jammu) : Sir, I want to draw the attention of the Union Government to a very important matter relating to economic package declared for Jammu and Kashmir State by the Government of India.

Sir, the proxy war by our neighbouring country has brought untold miseries to the people of Jammu and Kashmir and lakhs of people have lost their home and means of livelihood. Unemployment has touched new heights and economic development suffered immensely. From last year, however, the winds have changed and favourable climate set in. The Government of India responded to this changed situation and last year the then Prime Minister announced economic package for the people of Jammu and Kashmir not only during his visit to the State but also on the floor of the House.

Apart from economic package, there is also urgent need to grant following reliefs.

Rehabilitation and grant of relief to the tune of Rs. 25,000/- per family to Pak occupied territories of Jammu and Kashmir and relief of Rs. 1,00,000/- per family to erstwhile West Pakistan Refugees in Jammu and Kashmir